

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 10770-10771/2020

(Arising out of impugned final judgment and order dated 29-04-2020 in MB No. 4517/2013 29-04-2020 in MB No. 2397/2013 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

IFCI LIMITED	Petitioner(s)
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VERSUS

LUCKNOW MUNICIPAL CORPORATION & ORS. Respondent (s)

Date : 12-01-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s)

***Mr. Ankur Khandelwal, Adv.
Mr. Utkarsh Sharma, AOR**

Mr. Ajay Singh, Adv.
Ms. Mahima Kalucha, Adv.
Mr. Vivek Narayan Sharma, Adv.

For Respondent(s) **Mrs. Gargi Khanna, AOR**

Mr. Kapil Sibal, Sr. Adv.
Mr. Malak Manish Bhatt, AOR
Mr. Udbhav Nanda, Adv.

Mr. Ajay Vikram Singh, AOR
Ms. Priyanka Singh
Mr. Chandra Shekher, Adv.
Mr. Niteen Kumar Sinha, Adv.

UPON hearing the counsel the Court made the following
O R D E R

At the request of the learned counsel for the petitioner, hearing of this matter is deferred till 25.01.2021 to enable him to take instructions regarding the offer made by respondent No.3

(Shalimar Corporation Limited).

In the meantime, the petitioner to do the needful to serve the unserved respondent No.2 (Uptron India Limited), if already not done and apprise the Registry in that behalf at the earliest.

List the matter on 25.01.2021.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)

*Appearance not given.